

**Fourteenth Loksabha****Session : 7****Date : 18-03-2006****Participants : Mistry Shri Madhusudan Devram**

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Title : Issue regarding payment of low daily wages to labourers engaged under National Rural Employment Guarantee Scheme.

श्री मधुसूदन मिस्त्री (साबरकंठा) : अध्यक्ष महोदय, मैं केन्द्र सरकार के रूरल डवलपमैन्ट मिनिस्टर और उनकी पूरी मिनिस्ट्री का ध्यान इस ओर आकर्षित करना चाहता हूं कि नेशनल रूरल इम्प्लॉयमैन्ट गारंटी एक्ट के अंडर गुजरात में सब जगह काम शुरू हो गया है। मेरी खुद की कांस्टीटुएंसी में काम शुरू हुआ है और वहां करीब एक लाख से ज्यादा रजिस्ट्रेशन के लिए फॉर्म्स भरवाये गये और लगभग एक लाख बीस हजार लोग रजिस्टर किये गये और थोड़े लोगों को कार्ड्स भी दिये गये।

Sir, the minimum wages prescribed in the National Rural Employment Guarantee Act is over Rs. 60. If you get the work done with the CPWD, it is Rs. 80 and if the work is done for an irrigation project, it is Rs. 85. But I am sorry to say that despite this fact, the labourers are getting only Rs. 16 to Rs.17 to Rs. 19 because of the attitude adopted by the State Government. This is the standard rate which has been adopted by the Government of Gujarat. I am sure this will be the attitude with the other Governments also. ... (*Interruptions*) Sir, I have got the papers with me in this connection... (*Interruptions*) So, I want to request the Minister for Rural Development to find out the position and take up the matter with the State Government of Gujarat as well as other Governments which are defying the National Rural Employment Guarantee Act whereby the labourers are assured to be paid Rs. 80 to Rs. 85 but are paid only Rs. 16 or Rs. 17 because of the attitude of the State Government[[bru76](#)].